

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Kolkata Circuit Bench

I.A. No. 319 of 2013 in DFR No. 1660 of 2013

Dated : 8th October, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

DPSC Ltd. Appellant (s)

Versus

**West Bengal Electricity
Regulatory Commission Respondent (s)**

Counsel for the Appellant(s): Mr. Subir Kumar
Mr. S. Mitra for DPSC

Counsel for the Respondent(s): Mr. C.K. Rai
Mr. Pratik Dhar

ORDER ON I.A. NO. 319 OF 2013

This is an application being I.A. No. 319 of 2013 for condonation of delay. There is 208 days delay in filing the Appeal as against the main order dated 17.12.2012. It is noticed that after the main order was passed, the applicant filed a Review on 24.01.2013 and ultimately it was dismissed on 07.07.2013 and thereafter Appeal was prepared and the same was filed on 19.08.2013.

Though some delay was occurred during the pendency of the Review, the applicant has filed the Appeal only on 19.08.2013, even though the Review was dismissed on 07.07.2013.

Therefore, we deem it appropriate to condone the delay subject to payment of costs of Rs. 30,000/- payable to charitable organization “Blind Persons’ Association, 6-B, Panchanantala Road, Second Floor, Kolkata-700029” on or before 22nd October, 2013.

A copy of this order be also sent to the above organization. With the above observation, I. A. No. 319 of 2013 is disposed of.

The Registry is directed to number the Appeal and post it for Admission on **7th November, 2013** before the Principal Bench, New Delhi after verification of the compliance of this order.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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